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20.	Cultiss Holand BV, Netherlands.
21.	Vanderhave Holding International, Netherlands.
22.	Multivitre Zandse Voetpads, Netherlands.
23.	Agro Advisebure, Netherlands.
24.	Flodac BV, Netherlands.
25.	Neele Bros Export, Netherlands.
26.	Agrico Quality Pvt. Ltd. Netherlands.
27.	Rosen Tan Tau, Netherlands
28.	Sylvan Wederland BV, Netherlands.
29.	Green Tek Holland, Netherlands.
30.	S & G Seeds BV, Netherlands.
31.	Noordani Consultancy B.V., Netherlands.
32.	Flamango International, Netherlands.
33.	Bruinsma Seeds B.V., Netherlands.
34.	Pieter Barten Baheer B.V., Netherlands.
35.	Goya ouderkerke, Netherlands.
36.	Bejo Zaden B.V., Netherlands.
37.	Meerhaim Roses & Trading B.V., Netherlands.
38.	Multiflor Holand. B.V., Netherlands.
39.	De Ruiters New Roses Intrn, Netherlands.
40.	Vogro Hietectchnologie, Netherlands.
41.	B.L. Mekenzie & Associates, New Zealand
42.	Pacific Floriculture (NZ) Ltd., New Zealand
43.	Asian Aquaculture Corn, Phillppines.
44.	Koipesol Somtlas, Spain.
45.	Asia Pot & Plant Ltd., Thailand.
46.	Dr. S.M. Sehgal, USA.
47.	Dekalb Plant Genetic, USA.
48.	Biogenetic Tech., USA.
49.	Agri Genetics Co., USA.
50.	Corn State Hybrid Ser. Inc., USA.
51.	Pioneer Overseas Corporation, USA.
52.	Venkatesh Krishna Murthy, USA.
53.	Asgrow Seed Co., USA.
54.	E.I. Dupont De Nemours & Co. Inc., USA.
55.	Sun Seeds, USA.
56.	Cargill Inc., USA.
57.	Bioponic International, USA.
58.	Bush Boake allen Ltd., U.K.
59.	FF Bep., U.K.
60.	Imperial Chemcial Industries, U.K.
61.	High Value Horticulture Plc., U.K.
62.	Khashi Enterprises Ltd., U.K.
63.	Zenoca Ltd., U.K.
64.	Fin-Centro Co-op., Yugoslavia.

[English]

Travelling without Visas

1563. KUMARI SUSHILA TIRIYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering to allow foreigners to travel India without the visas; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) No, Sir.

(b) Does not arise.

Fishing Harbour in Karnataka

1564. SHRI B.L. SHANKAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a proposal to build a fishing harbour in the Karnataka State for the benefit of the local fishermen;

(b) if so, the action being taken by the Government of India in this regard.

(c) the amount likely to be incurred on it; and

(d) the time by which it would be completed?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). Yes, Sir. The project for the construction of Malpe State-II fishing harbour has been sanctioned in February, 1996.

(c) The sanctioned cost of the project is Rs.1196.70 lakhs out of which Government of India's 50% share is Rs.598.35 lakhs.

(d) The Malpe State-II fishing harbour is scheduled to be completed within four years from the date of administrative approval viz. 19th February, 1996.

[Translation]

Fishing in Coastal areas

1565. SHRI BHIMRAO VISHNUJI BADADE :
SHRI SURESH PRABHU :
SHRI T. GOPAL KRISHNA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the fishermen are not able to catch fish in the coastal waters due to increasing pollution in these areas and the Government of India have granted permission to the foreign trawlers for deep sea fishing thereby leaving traditional coastal fishermen to strays;

(b) if so, whether the foreign trawlers Channelise their catch to foreign countries from the deep sea itself

thus causing an export revenue loss of crores of rupees to the Government;

(c) whether the Government propose to take certain regulatory measures in this regard; and

(d) if so, the manner and the time by which these measures are proposed to be taken?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir. The Fish production from the marine sector in the country has increased from 25.76 lakh tonnes in 1992-93 to 27.07 lakh tonnes in 1995-96. The contribution from the deep sea sector out of this is only about 30,000 tonnes and the remaining production is from the traditional and small scale mechanised sector. There is no decline in the production of fish from the traditional sector.

(b) to (d). Questions do not arise.

Hindustan Vegetable Oil Corporation

1566. SHRI SUKH LAL KUSHWAHA :
SHRI S.P. JAISWAL :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any plan to shift the Hindustan Vegetable Oil Corporation out of Delhi as per the decision of the Supreme Court;

(b) if so, the details thereof; and

(c) the policy made for the employees and the workers of the said Corporation?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) There is no plan to shift the Delhi Vanaspati Unit of Hindustan Vegetable Oil Corporation. To implement the order of the Supreme Court it has been decided to close the Delhi Vanaspati Unit of HVOC w.e.f 30.11.96.

(b) Does not arise.

(c) Various options including transfer of the employees to other units of HVOC are being explored.

[English]

SC/ST Ayurvedic Doctors in NDMC

1567. DR. ARVIND SHARMA : Will the Minister of HOME AFFAIRS be pleased to refer to Unstarred Question No. 5074 replied on September 10, 1996 and state:

(a) the number of posts of Ayurvedic Doctors reserved for Scheduled Castes/Scheduled Tribes and Other Backward Classes separately by the Health Department of NDMC;

(b) the number of posts filled up so far and lying vacant alongwith reasons for not filling up the vacant posts;

(c) the number of Ayurvedic Physicians serving on deputation in the Ayurvedic dispensaries of NDMC;

(d) whether these posts were advertised and all the conditions and norms were fulfilled while appointing them on deputation; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The reservation of rules are applicable in respect of vacancies which occur in a grade from time to time and the reserved quota is not determined on the basis of sanctioned strength of a post in a grade.

(b) Out of 13 posts of Aurvedic Doctors sanctioned New Delhi Municipal Council, 11 posts stand filled up at present. Of these, 3 Posts have been filled up by appointment of officers of Scheduled Castes Category.

(c) to (e). One of the posts has been filled up by appointment of an officer of State Government of Himachal Pradesh on deputation basis as a stop gap arrangement pending recruitment as per prescribed recruitment rules.

[Translation]

Border Fencing Material

1568. PROF. PREM SINGH CHANDUMAJRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Border Fencing material Rusting" appearing in the 'Tribune' dated October 12, 1996;

(b) if so, whether the work relating to putting up of barbed wire fencing along the Indo-Pak border in Jammu area is still incomplete;

(c) if so, the reasons thereof; and

(d) the time by which the work is likely to be completed?

THE MINISTER OF THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). Yes, Sir, the work of fencing and flood lighting along the International border in the Jammu Sector had to be suspended in July 1995 due to unwarranted and persistent firing from Pakistani side. As India's priority was to restore a Democratic Government in the State of Jammu & Kashmir and escalation of tension on the border was not conducive for the same, the work could not be taken up again in view of the Parliamentary elections and the Assembly elections in the State during the intervening period. Re-starting the fencing work is under the active consideration of the Government. Necessary steps have, however, been taken by CPWD to save the material at site, from deterioration.